

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 19/04/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :

PETITION NUMBER : CP/21/2017

NAME OF THE PETITIONER(S) : BULDANA CREDIT CARE PVT LTD

NAME OF THE RESPONDENT(S) : VINKEM LABS LIMITED & 4

UNDER SECTION : 241/242 OF COMPANIES ACT 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

G. SHANTHI MEENAKSHI

887

For Mrs. E. Sumathi

For R-1, R-2, R-4 & R-5

A. M. I CANCRO

COUNSEL FOR

PETITIONER

J.

ORDER

Counsel for petitioner present. Counsel for R1, R2 and R5 appeared. He raised an objection with regard to qualification of the petitioner to invoke the jurisdiction under Sec.241 of the Companies Act, 2013, that has been raised by filing an interim reply, a copy of which is provided to the other side. The matter is posted for arguments in relation to the maintainability of the petition. Put up on 9/6/2017 at 10.30.A.M.

ANANTHA PADMANABHA SWAMY
MEMBER(JUDICIAL)

CH MOHD SHARIEF TARIQ
MEMBER(JUDICIAL)